

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 07.11.2016
Court No. : 6
Item No. : 9

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 26897 OF 2016
WITH PRAYER FOR INTERIM RELIEF

MANISH PRAKASH AND ORS

...PETITIONER(s)

VERSUS

WAQF MUSAMMAT SHARIFAN BIBI AND ORS.

...RESPONDENT(s)

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 23.09.2016, when the Court was pleased to pass the following order:

“Heard the learned counsel for the petitioners and perused the relevant material.

Exemption from filing O.T. is granted.

Issue notice.

In the meantime, status quo with regard to the suit property, as on today, shall be maintained. ”

Accordingly, show cause notice returnable for 09.11.2016 was issued to all the 10 Respondents on 30.09.2016 through newly introduced Bar Coding Slip System. Mr. Y.P. Dhingra, Advocate has put in appearance on behalf of Respondent No. 2 but has not filed Counter Affidavit so far.

It is submitted that as per India Post Track Report, notice on Respondent Nos. 1, 3, 4, 5, 8 and 10 have been delivered at Allahabad City and notice returned back from Respondent Nos. 6 and 7 with postal remark “Door Locked” and from Respondent No. 9 with remarks “Left India”.

Service is not complete.

The matter above-mentioned is listed before the Hon'ble Court with this report.

Dated this the 28th day of October, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Syed Mehdi Imam, Advocate.

Mr. Y.P. Dhingra, Advocate

ASSISTANT REGISTRAR